

Special plan for tribal and backward areas

855. DR. JANARDHAN WAGHMARE: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government proposes to prepare a special plan for development of tribal areas and backward regions which have become a source of discontent and violence leading to enlarge the gap between them and the developed areas and regions;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHARBHAI CHAUDHARY): (a) to (c) As per the information received from the Planning Commission, it has initiated the process of preparation of Integrated Action Plans (IAPs) to address the critical gaps in the development of 35 Left Wing Extremism (LWE) districts with the help of State Governments, the district administrations and elected representatives.

Rights of tribals on minor produce of forest

856. SHRI M.P. ACHUTHAN:

SHRI R.C. SINGH:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Planning Commission has suggested to give rights to minor produce of the forest to the tribal people living in forest areas, particularly in the focused 35 districts of Maoist influenced areas;

(b) if so, the details thereof;

(c) whether the Ministry is likely to bring in suitable legislation during the current session; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHARBHAI CHAUDHARY): (a) and (b) As per Clause 4(m)(ii) of the Panchayats Extension to Scheduled Areas Act, 1996 (PESA), Panchayats at the appropriate level and the Gram Sabha are endowed with the ownership of Minor Forest Produce (MFP) in Schedule V Areas.

To address critical gaps in development in 35 focus districts affected by Left Wing Extremism (LWE), Planning Commission has initiated the process of preparation of Integrated Action Plans (IAPs) for these focus districts with the help of the State Governments and the district administrations and elected representatives, keeping in view the deliberations in the National Development Council (NDC) meeting held on 24th July 2010.

(c) No, Sir.

(d) Does not arise.

Rights of displaced tribals

857. SHRI P. RAJEEV: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government has taken any steps for protecting the rights of the tribals who are displaced owing to coal mining in the dense forest areas; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHARBHAI CHAUDHARY): (a) and (b) Land being a State subject and land acquisition procedure and compensation having been provided for under the Land Acquisition Act 1894 and related Acts, it is up to the various State Governments to comply with the provisions of the Act as well as provisions of the National Rehabilitation and Resettlement Policy 2007, notified by the Ministry of Rural Development, the nodal Ministry, regarding rehabilitation of the displaced persons including scheduled tribes, arising as a result of coal mining in the dense forest areas.

Shortage of Anganwadis in remote areas

†858. SHRI KAPTAN SINGH SOLANKI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that malnutrition cases have risen among women and children because of non-availability of timely nutritious meals and vaccination to pregnant women owing to shortage of Anganwadis in remote rural and tribal areas;

†Original notice of the question was received in Hindi